

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Diary No(s) . 18550/2017

(Arising out of impugned final judgment and order dated 08-11-2016 in CRLA No. 2577/2016 passed by the High Court Of Judicature At Allahabad)

ANKIT GOYAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.104769/2017-CONDONATION OF DELAY IN FILING and IA No.104774/2017-EXEMPTION FROM FILING O.T. and IA No.104771/2017-CONDONATION OF DELAY IN REFILING)

Date : 27-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Chatanya Siddharth, Adv.
 Mr. Dev Dutt Arya, Adv.
 Mr. Mukesh Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, the matter is adjourned for two weeks, as prayed for.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER